

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

110. C.P. 213/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **18.06.2024**

NAME OF THE PARTIES: Union of India Through Serious Fraud

Investigation Office

V/s.

Maxx Mobile Communications Limited.

**Appearance**

For Petitioner : Adv. Ashish Mehta a/w. Adv. Himanshu P Singh

For Respondent : Adv. Akshay Antil & Amit Dhall for R- 2 to 6

SECTION 242(4), 241 (2), 246, 339 OF THE COMPANIES ACT, 2013

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Ld. counsel for the R-2 to 6 submits that the compliance order dated 13.02.2024 could not be done and seeks some more time to file reply. One last and final opportunity is granted to file reply within two weeks failing which the right to file reply shall stand forfeited. List this matter on **06.08.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
--- Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)